

ACT No. XI OF 1883.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 25th July, 1883.)

An Act to give power to reduce port-dues in the port of Bombay.

XII of 1875.

WHEREAS the rate of port-dues leviable under the Indian Ports Act, 1875, on vessels entering the port of Bombay cannot, consistently with the entry in the third column of the first schedule of that Act in respect of the said port, be fixed at less than two annas per ton, and whereas, having regard to the present receipts and charges on account of that port, the rate of two annas per ton is unnecessarily high, and it is not expedient that a limit should be placed to the reduction of port-dues in the said port; It is hereby enacted as follows:—

XII of 1875.

In the Indian Ports Act, 1875, first schedule, for the first entry in the third column in respect of the port of Bombay, the following shall be substituted:—

“Not exceeding four annas per ton for each class of vessels as the Trustees incorporated under the Bombay Port Trust Act, 1879, may, from time to time, direct.”